

IN THE HIGH COURT OF DELHI AT NEW DELHI

No. _____/Comp./E-court/ DHC

Dated _____

CIRCULAR

All the advocates who are receiving the cause list through e-mail are requested to indicate to the Secretary DHCBA within two weeks, as to whether they also want to collect the hard copy of the cause List. In case no information from such advocate is received, it will be presumed that they do not want to receive the hard copy of the cause list.

Those advocates who have not yet opted to receive the cause list through e-mail may do so by giving their e-mail addresses to the Secretary, DHCBA and also indicate whether they want hard copies or not.

sik
(Girish Sharma)
Registrar (Comp.)
for Registrar General

Copy forwarded to:-

1. The Secretary, Delhi High Court Bar Association
2. The Secretary, Bar Council of India
3. The Chairman, Delhi Bar Council
4. The Secretary, Delhi Bar Association
5. The Secretary, New Delhi Bar Association
6. The Secretary, Shahdara Bar Association
7. The Secretary, Rohini Bar Association
8. The Secretary, Distt. Court Bar Association (Dwarka)
9. Joint Registrar (Listing) with a request to get the above circular printed in the Cause List and further necessary action
10. Notice Board

sik
(Girish Sharma)
Registrar (Comp.)